

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Dated: 27.03.95

CCA 141 of 1994 In O.A. 363 of 1994

Anil Kumar ..... Applicant.  
By Advocate Shri Rahul Sripat

Versus

Shri V.P.Singh & Ors. (N.Rly.)  
..... Respondents.  
By Advocate Shri P.Mathur.

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Hon'ble Mr. T.L.Verma, Member-J  
Hon'ble Mr. S.Dayal, Member-A

(By Hon'ble Mr. T.L.Verma, J.M.)

None for the applicant.

Shri P.Mathur for the respondents. C.A. has  
been filed. Neither there is appearance  
for the applicant nor R.A. to the Counter  
Affidavit has been filed.

2. The counsel for the respondents  
states that directions issued by this Tribunal  
in O.A. No. 363/94 which is the cause of action  
for filing this contempt application, have been  
complied with.

3. The petitioner herein had filed  
O.A. No. 363/94 for issuing a direction to  
the respondents for appointing him on  
compassionate ground. The application was

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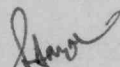
disposed of at the admission stage itself with a direction to the respondents to dispose of the representation filed by the petitioner for his appointment on compassionate ground with a reasoned and speaking order within 3 months from the date of communication of the order. According to the petitioner, the above direction has not been complied with.

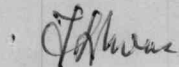
4. The respondents have filed Counter Affidavit wherein it has been averred that as per direction of this Tribunal, the representation of the petitioner has been disposed of by order dated 28.7.94. <sup>(Annexure CA 1)</sup> ~~and he~~ *has been duly informed of the order passed* by letter dated 28.10.94 (Annexure XI-14).

5. We have heard learned counsel for the respondents and perused the Counter Affidavit and Annexures attached there to. We are satisfied that the respondents have disposed of the representation filed by the petitioner as per directions issued by this Tribunal. There is thus, no material before us to hold that the respondents have wilfully disobeyed the direction of this Tribunal so as to invite the application of the provisions of contempt of Court. We therefore, find no merit in this application and dismiss the same. Notices issued are hereby discharged.

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It will however, be opened to the applicant to file a fresh application if he is aggrieved by the order passed on his representation by the respondents seeking appropriate remedy.

  
A.M.

  
J.M.

/jw/